

सलोनी सिंह
SALONI SINGH
महानगर दण्डाधिकारी-01
Metropolitan Magistrate-01
कमरा नं. 54
Room No. 54
शाहदरा, कड़कड़डूमा कोर्ट, दिल्ली
Shahdara Karkardooma Courts, Delhi

State Vs Aftab
FIR No. 326/2020
P.S. GTB Enclave

07.12.2020

Through VC Cisco Webex

Present: Mr. Lokesh Kumar, Ld APP for State
IO HC Sanjeev Kumar
Advocate for accused

Advocate for accused submitted that he has filed physical bail application in the court today and put it in the petition box. Same is confirmed by the Ahlmad. Reply to the bail application has been filed by the IO. Copy be supplied to counsel for accused via email. Arguments on the bail application advanced on behalf of both the parties. Ld. Advocate for the accused has submitted that the accused has been in custody since 26.10.2020 and is not a previous convict or habitual offender. Ld. APP submitted that accused is involved in similar cases and if he is released on bail, he may again commit similar offence.

Put up for consideration on bail application at 2:00pm.



2:00pm
Through VC on cisco webex
Present: None for State

Advocate for accused

(Saloni Singh)
Metropolitan Magistrate - 01
Shahdara, KKD, Delhi/07.12.2020

1. Matter is pending consideration on the bail application filed on behalf of accused Aftab on the grounds, namely, that the accused has been falsely implicated in this case, that the accused belongs to a respectable family and has no previous convictions, that the alleged case property was not recovered from the accused but was planted by the police; and that the accused is ready to abide by the conditions imposed by the court and furnish a sound surety.

2. In the reply to this bail application filed by the IO, the bail has been opposed on the ground that accused has previous criminal involvements and he may misuse his liberty if he is released on bail and may commit similar offence.
3. Submissions on the bail application have already been advanced. Court record and case diary have been perused. As per the prosecution version, the case property was recovered from the accused Aftab and during investigation, it was found that he and the co-accused Kake had stolen the said property from a factory at the car market in Dilshad Garden.
4. As per the previous involvement report of the accused filed by the I.O., there are three other similar matters pending against the accused. I.O. on clarification submitted that accused is already on bail in the other pending matters. The investigation in the present case also seems to have been completed. Considering that no purpose would be served keeping accused in custody, the accused is admitted to bail on furnishing bail bonds in the sum of Rs. 20,000/- with surety of like amount and subject to the following conditions: -
 - a. The accused shall not commit any offence similar to the offence of which he is accused or suspected.
 - b. The accused shall attend the court on all dates fixed for hearing during the trial.
 - c. The accused shall not directly or indirectly make any inducement, threat, promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police official or tamper with evidence.
5. Accordingly, the present bail application is disposed of. Copy of this order be uploaded on the website of Delhi District Court. Scanned copy of this order be also sent via email to counsel of accused or given dasti. The file be tagged with charge sheet as and when filed.



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